

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 248 OF 2018 &**  
**IA NO. 1148 OF 2018**

**Dated : 5<sup>th</sup> September , 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Abhijeet Ferrotech Limited**

**.... Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Shikha Ohri

**ORDER**

**IA NO. 1148 OF 2018**

**(Appl. for exemption from filing certified copy of the Impugned Order)**

The learned counsel, Ms. Shikha Ohri appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, IA is allowed, subject to production of certified copy. The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 02.11.2018.

**APPEAL NO. 248 OF 2018**

Issue notice to the Respondents, returnable on or before 08.10.2018.

List the matter on **08.10.2018**

**(S.D. Dubey)**  
**Technical Member**  
Bn/kt

**(Justice N.K. Patil)**  
**Judicial Member**